

(b)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 1123/2004

Hon'ble Shri Sarweshwar Jha, Member (A)

New Delhi this the 10th day of September, 2004

Rinku Kumar,
S/O Late Shri Ram Kishore,
Tehsil Muradnagar, District Ghaziabad (UP)

..Applicant

(By Advocate Mrs. Rani Chhabra)

VERSUS

1. Union of India,
Through Secretary, Department of Post and
Telegraph, Sanchar Bhawan, New Delhi.
2. The Director,
PMG, Bareily
3. The Senior Superintendent of Post Offices,
Ghaziabad Division, Ghaziabad (UP)
4. The Assistant Superintendent of Post Offices,
Ghaziabad Division, Ghaziabad (UP)

..Respondents

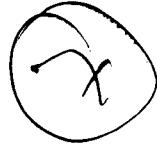
(By Advocate Shri M.M. Sudan)

ORDER (ORAL)

Heard the learned counsel for the parties.

2. At the very outset, a reference has been made by the learned counsel for the respondents to the letter which has been addressed to the applicant by the respondents (Respondent No. 3) whereby he has been asked to submit certain documents and to complete the formalities so as to enable them to consider his request for compassionate appointment. The said formalities have not been completed by him so far and as a result of which the matter is still pending.

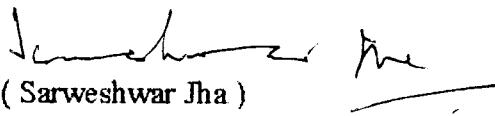
S. M.



-2 -

3. Learned counsel for the applicant has submitted that the requisite documents have since been submitted to the respondents on 2.6.2004 and therefore, it should be possible for the respondents to consider the prayer of the applicant for appointment on compassionate grounds. She has, however, undertaken to make available to the respondents another set of the requisite documents within one week from the date of receipt of a copy of this order.

4. In consideration of the submissions as have been made by the learned counsel for the parties and also keeping in view the facts of the case, this OA is disposed of with a direction that the respondents shall consider the prayer of the applicant for appointment on compassionate ground as made by him through this OA and take a decision in the matter within three months from the date of receipt of the documents from the applicant. They are also directed to dispose of the matter by issuing a reasoned and speaking order within the said period. However, liberty is granted to the applicant to proceed in the matter as per law if any grievance still survives.


(Sarweshwar Jha)
Member (A)

sk